CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA/310/00620/2018, OA/310/00621/2018, OA/310/00622/2018, OA/310/00623/2018

Dated Monday the 04th day of June Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

Applicant in OA 620/2018
Applicant in OA 621/2018
Applicant in OA 622/2018
Applicant in OA 623/2018

By Advocate M/s. Giridhar & Sai

Vs

1. Union of India,

rep by its Secretary to Government (Education),

Chief Secretariat,

Puducherry.

2. The Director,

Directorate of School Education,

Puducherry.Respondents in all OAs

By Advocate Mr. R. Syed Mustafa

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard learned counsel for applicants. Since the applicants in all the OAs are similarly placed and have sought a similar relief, the OAs are disposed of by a common order.

- 2. The 1st applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:
 - "8.(i). to declare the transfer of the applicant from Government Middle School, Adingapet, Puducherry to a School in Zone B of Karaikal as arbitrary and illegal and to forebear the respondents from effecting such transfer,
 - (ii) To award costs, and pass such further and other orders as may be deemed and proper and thus render justice."
- 3. It is submitted that the applicants who are presently working as Trained Graduate Teachers (TGT). The applicants apprehend that the teachers such as the applicants who are serving in Zone D will be transferred to Zone B in Karaikal on the basis of an alleged verbal communication of the 2nd respondent, which is in violation of the relevant provisions of the transfer policy dated 29.09.2014. Hence the applicants have approached this Tribunal.
- 4. Ms. S. Devie appears for the respondents on behalf of Mr. R. Syed Mustafa and takes notice for the respondents.
- 5. On perusal, it is seen that there is no order directing transfer of the applicants and it is only apprehended that the applicants would be transferred in violation of the provisions of the policy.

OAs 620-623/2018

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6. Therefore to meet the ends of justice and without going into the merits of the case, I deem it appropriate to permit the applicants to submit a representation to the respondents with regard to their grievance within a period of three days from the date of receipt of a certified copy of this order. On receipt of such representation, the respondents shall consider the same in accordance with law and pass a reasoned and speaking thereon within a period of ten days thereafter. Till such time, no precipitatory action against the interests of the

7. OAs are disposed of with the above direction at the admission stage.

applicants shall be taken by the respondents.

(B. Bhamathi) Member(A) 04.06.2018

SKSI